



Government of Jammu and Kashmir
Finance Department

Civil Secretariat, Jammu.

Notification

Srinagar, the 25th of January, 2019

SRO 80 .- In exercise of the powers conferred by section 5 of the Jammu and Kashmir Levy of Tolls Act, Samvat. 1995, (Act No. VIII of 1995), the Government hereby direct exempt from payment of levy of tolls leviabale under the said Act, the material annexed to this notification to be imported into the State in view of the scheduled VVIP visit on 03.02.2019 by Chander Bhaga Advertising agency through NHIDCL subject to the condition that no tax benefits percolates to the supplier and the material so imported is returned on completion of the event.

By order of the Government of Jammu and Kashmir.

Sd/-

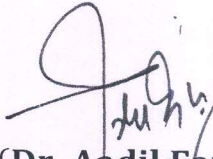
(Navin K. Choudhary), IAS
Principal Secretary to Government
Finance Department

Dated:25-01-2019

No. ET/Estt/16/2019

Copy to the:-

1. Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).
2. Excise Commissioner, J&K.
3. Deputy Excise Commissioner, Toll Post Lakhanpur.
4. OSD to Hon'ble Advisor (S).
5. Private Secretary to Principal Secretary, Finance Department.
6. Proprietor Chander Bagha Advertising Agency, Gandhi Nagar, Jammu.
7. Stock file/Incharge website, Finance


25/1/19
(Dr. Aadil Fareed)

Under Secretary to Government